

[Deputy Speaker]

operate. We have no time. Yes, Mr. Abdul Samad.

(Interruptions)**

MR. DEPUTY-SPEAKER: Mr. Ram Vilas Paswan, we are conducting the House according to the rules. You change the rules. What are the rules on the subject? Matters under Rule 377 are to be presented in the House and 24 hon. Members have already read their statements under Rule 377 and none of them have insisted a reply because the rules say 'No'. Some other hon. Members want some reply from the Government. But I have already told Mr. Yadav that I have no objection if the Government themselves come forward. Then what is the use of insisting on that?

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record anything. Now, Mr. Abdul Samad.

(Interruptions)**

MR. DEPUTY-SPEAKER: I have already said, 'Don't record anything of what other Members say. Record only what Mr. Abdul Samad says.'

(Interruptions)**

SHRI RATANSINH RAJDA (Bombay South): Sir, may I have your permission?

MR. DEPUTY-SPEAKER: No, no. I am not permitting you. Mr. Abdul Samad may speak under Rule 377. Please don't record other things.

(xi) ALLEGED FINANCIAL STRAIN ON EDUCATIONAL INSTITUTIONS AND SCHOOLS ESTABLISHED BY MINORITY COMMUNITIES IN TAMIL NADU.

SHRI ABDUL SAMAD (Vellore): Under rule 377 I am making the following statement:

I want to bring to notice about a serious development which has a bear-

ing on the rights of establishing and managing the educational institutions of the minority communities, particularly in Tamil Nadu. Many of the educational institution and schools established by the minority communities have not been given due recognition and provided with grants for more than 2 years by the authorities concerned. The net result is that these educational institutions of the minority communities are experiencing serious financial constraints and many of them are on the verge of extinction. Minority communities feel greatly discouraged in starting educational institutions of their own choice. There has also been uncalled for suggestion by certain interested parties for the take over by Government of premier private institutions of the minority communities which have been serving students of all communities and in fact where majority of the students are drawn from communities other than the minority communities. It is unbecoming for anyone to incite the teaching staff or others to rise against the management of these institutions by the minorities.

I would appeal to the Government of India to take stock of the position, as it has become very serious and take remedial measures to assuage the feelings of the minorities, so that they can enjoy in fact the freedom given by the Constitution to run their own institutions.

(xvi) NEED TO INCREASE FINANCIAL ALLOCATION FOR EXPEDITIONS CONSTITUTION OF THE PROPOSED NEW RAILWAY LINE OF NANGAL-TALWARA IN HIMACHAL PRADESH.

PROF. NARAIN CHAND FARASHAN (Hamirpur): Under Rule 377, I am making the following statement:

Himachal Pradesh has not been given its due in the sphere of construction of new Railway lines. As per the observation of the Public Accounts